

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.192/97

IN

OA No.1584/92

New Delhi: this the 26<sup>th</sup> day of August, 1997

HON'BLE MR.S.R.ADIGE MEMBER(A)

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER(J)

Shri Keshav Bhattacharya,  
S/o Sri Ashok Ranjan Bhattacharya,  
62, Braj Dham Colony,  
Behind Arya Samaj Mandir,  
Parthala Pvt. Colony,  
Moradabad- 244 001,  
UP

... Review Applicant.

Versus

Union of India  
through

1. the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divl. Railway Manager,  
Northern Railway,  
Moradabad.
3. The Chairman,  
Railway Board,  
Rail Bhawan,  
New Delhi

.... Review Respondents

ORDER (BY CIRCULATION)

HON'BLE MR.S.R.ADIGE MEMBER(A)

Perused the RA.

2. None of the grounds taken therein brings it within the scope and ambit of Section 22(3) (f) AT Act, read with Order 47 Rule 1 CPC.
3. The RA is rejected.

*Lakshmi Swaminathan*  
(MRS. LAKSHMI SWAMINATHAN )  
MEMBER(J)

*S.R. Adige*  
( S.R.ADIGE )  
MEMBER(A).

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